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Title: Observation regarding Business transacted by the House during the week ending on 1 December, 2006.

MR. SPEAKER: Hon. Members, for your information, I want to briefly recapitulate the main items of business transacted by the House during the last week.

Out of the 101 Starred Questions admitted, only 14 could be answered orally. Replies to the remaining Starred Questions along with the replies to 994 Unstarred Questions were laid on the Table.

The House discussed one Adjournment Motion moved by Shri L.K. Advani, hon. Leader of the Opposition on 29.11.2006 regarding "failure of the Government to maintain internal security and in particular to deal with alarming growth of terrorists menace in the country". The motion was negatived after debate lasting for five hours and 27 minutes.

The House took up two Calling Attention matters regarding "Situation arising out of a large number of cases pending in various courts of the country for a long time" raised by Shri G. Karunakara Reddy and "situation arising out of handing over of some Hydel projects in Arunachal Pradesh to private parties for which investment has already been made by the National Hydel Power Corporation" raised by Sarvashri Basudeb Acharia and Tapir Gao.

The House discussed for about four hours and 14 minutes a Short Duration Discussion under Rule 193 regarding "situation arising out of the ongoing sealing drive in Delhi" raised by Shri Rajiv Ranjan Singh `Lalan'. Another Short Duration Discussion under Rule 193 regarding "rise in the prices of essential commodities" was raised by Dr. Chinta Mohan. The discussion took place for about two hours and 52 minutes and was not concluded.

During the period, as many as 78 matters of urgent public importance were raised by Members after the Question Hour and before the adjournment of the House for the day. Another 70 matters were raised under Rule 377.

As regards the Legislative Business, the House discussed and passed the Essential Commodities (Amendment) Bill, 2006 after a debate lasting for about three hours and 10 minutes.

The House also discussed and passed the Jallianwala Bagh National Memorial (Amendment) Bill, 2006.

Three Action Taken Reports and 11 Reports on Bills were presented to the house during this period.

During the last week, we lost seven hours and 16 minutes due to interruptions and adjournments.

The House, however, sat late and devoted three hours and 31 minutes of additional time to transact essential items of business. Out of this, about one hour was taken for raising matters of urgent public importance after the normal business of the House was over.

Subject to the above, I wish to convey my thanks to the hon. Members for their cooperation in the conduct of the proceedings.

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